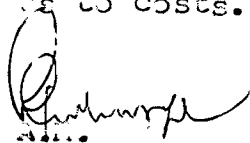


was shortage of para medical staff and that is why they decided to recruit the staff on daily wages basis. In the advertisement it was made clear that the recruitment was to be made on daily wages basis and appointment was liable to be terminated without any notice and the appointment will not confer any benefit of regular/railway/service service.

3. According to the respondents it was selection on daily wages basis and not regular selection. It has not been stated by the respondents that the appointments were ^{not} made in accordance with rules and as such the applicants would go out of service. In the absence of any such averment, the services were terminated. It is true that the applicants were employed on daily wages claiming they may be allowed to offer themselves for services. Accordingly, the respondents are directed that in case no regular appointments for the post have been made and the vacancies are existing, the respondents are directed to continue the applicants on the said posts and their cases for regularisation will also be considered, taking into consideration the fact that the applicants have been working for a particular period. No order as to costs.


V.C.

Sl. no. 1/-

Lucknow: Dated 21.11.92.